CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 17NOV 1993

APPLICATION NO(s) 692 of 1993.

APPLICANTS: Basanna

v/s.

RESPONDENTS: Chief General Manager, Karnataka Telecom Circle, Bangalore & Ors

TO.

- 1. Sri.Ramakant V.Desai,
 Advocate, No. 725,
 Manu Law Chambers,
 III Block, ESI Road,
 Rajajinagar,
 Bangalore-1.
- The Chief General Manager, Karnataka Telecom Circle, Old Madras Road, Ulsoor, Bangalore-8.
- 3. Sri.M. Vasudeva Rao, Central Govt. Stng. Counsel, High Court BldgkBangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on NO3-11-1993.

DEPUTY REGISTRAR
JUDICIAL BRANCHES

JUDICIAL BRANCHES.

19/11/93

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

APPLICATION NUMBER 692 OF 1993

DATED THIS THE 3RD DAY OF NOVEMBER, 1993.

Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman

And

Mr.V.Ramakrishnan,

.. Member(A).

Basanna, S/o Bhimsha Naikodi, Major, Casual Mazdoor at Micro Wave Repeater Station, Maragutti, Gulbarga District.

.. Applicant.

(By Advocate Sri Ramakant V.Desai)

- Assistant Engineer, Micro Wave Maintenance, Gulbarga.
- Telecom District Engineer, Microwave Maintenance Station, Belgaum.
- The Chief General Manager, Telecom, Ulsoor, Bangalore.

.. Respondents.

(By Central Government Standing Counsel Sri M. Vasudeva Rao)

ORDER

Mr. Justice P.K.Shyamsundar, Vice-Chairman:

We have heard Sri Ramakant V.Desai, learned counsel for the applicant and Sri M.Vasudeva Rao, learned Standing Counsel and propose to dispose of this application in which the applicant seeks regularisation of his services. It is pointed out that he has been treated as a casual labourer although he has been serving the department regularly. The standing counsel told us that the department availed the services of the applicant as and when it was required and he was provided with work and given remuneration only when the work was available. He says now no work is available. In that situation it is impossible to accede to the argument that the applicant's services should



be regularised and more so when the applicant does not come within the perview of the scheme for regularisation of casual labourers. In the circumstances all that we do is to direct the department to give him the opportunity of serving it again immediately when an occasion arises for availing of his services subject of course with due consideration to his seniority. With these observations the application stands disposed off finally.

MEMBER(A)

VICE-CHAIRMAN

np/

TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRUSUS

ADDITIONAL BENCH

BANGALBRE